

ITEM NO.61

COURT NO.8

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8783/2015

(Arising out of impugned final judgment and order dated 17/07/2015 in CRMM No. 34224/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

RAJDEEP SINGH & ANR.

Petitioner(s)

VERSUS

MANVEEN KAUR

Respondent(s)

(with interim relief and office report)

WITH

SLP(Crl) No. 1808/2016

(With appln.(s) for permission to file additional documents and Office Report)

Date : 28/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Rajiv K. Garg, Adv.
Mr. Ashish Garg, Adv.
Mr. T. L. Garg, AOR

Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) Mr. Jagjit Singh Chhabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment for four weeks, the matters are adjourned for four weeks.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master